

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 110/TT/2018

Coram:

**Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member**

Date of Order : 05.11.2018

In the matter of:

Approval of transmission tariff from anticipated COD to 31.3.2019 for **Asset-1:** 1X500 MVA 400/230kV ICT along with associated bays and equipment at Arasur Sub-station, **Asset-2:** 1 X500 MVA 400/230kV ICT along with associated bays and equipment at Karaikudi Sub-station, **Asset-3:** 1 X500 MVA 400/230kV ICT along with associated bays and equipment at Tirunelveli Sub-station, **Asset-4:** 1 X500 MVA 400/230kV ICT along with associated bays and equipment at Pondicherry Sub-station, **Asset-5:** 1 X500 MVA 400/220kV ICT along with bays and equipment at Kozhikode Sub-station under "Augmentation of transformation capacity in Southern Region" under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Karnataka Power Transmission Corporation Limited,
(KPTCL), Kaveri Bhawan,
Bangalore – 560009
2. Transmission Corporation of Andhra Pradesh Limited,
(APTRANSCO), Vidyut Soudha,
Hyderabad- 500082



3. Kerala State Electricity Board (KSEB),
Vaidyuthi Bhavanam,
Pattom, Thiruvananthapuram - 695 004
4. Tamil Nadu Electricity Board (TNEB)
NPKRR Maaligai, 800, Anna Salai,
Chennai - 600 002
5. Electricity Department
Government of Goa, Vidyuti Bhawan,
3rd Floor, Panaji, Goa-403001
6. Electricity Department,
Government of Pondicherry,
Pondicherry - 605001
7. Eastern Power Distribution Company of Andhra Pradesh Limited,
(APEPDCL) P&T Colony, Seethammadhara,
Vishakhapatnam, Andhra Pradesh
8. Southern Power Distribution Company of Andhra Pradesh Limited,
(APSPDCL), Srinivasasa Kalyana Mandapam Backside
Tiruchanoor Road, Kesavayana Gunta,
Tirupati-517 501, Chittoor District, Andhra Pradesh
9. Central Power Distribution Company of Andhra Pradesh Limited,
(APCPDCL), Corporate Office, Mint Compound,
Hyderabad - 500 063, Andhra Pradesh
10. Northern Power Distribution Company of Andhra Pradesh Limited,
(APNPDCL), Opp. NIT Petrol Pump,
Chaitanyapuri, Kazipet, Warangal - 506 004, Andhra Pradesh
11. Bangalore Electricity Supply Company Ltd. (BESCOM),
Corporate Office, K. R. Circle
Bangalore - 560001, Karnataka
12. Gulbarga Electricity Supply Company Ltd (GESCOM)
Station Main Road, Gulbarga, Karnataka



13. Hubli Electricity Supply Company Ltd, (HESCOM)
Navanagar, PB Road, Hubli,
Karnataka
14. MESCOM Corporate Office,
Paradigm Plaza, AB Shetty Circle,
Mangalore – 575001, Karnataka
15. Chamundeswari Electricity Supply Corporation Ltd.,
(CESC), # 927,L J Avenue, Ground Floor,
New KantharajUrs Road, Saraswatipuram,
Mysore - 570 009, Karnataka
16. Transmission Corporation of Telangana Limited,
VidhyutSudha, Khairatabad,
Hyderabad-500082...**Respondents**

For petitioner : Shri Zafrul Hasan, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL

For respondents : None

ORDER

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of transmission tariff from COD to 31.3.2019 for **Asset-1:** 1X500 MVA 400/230 kV ICT along with associated bays and equipment at Arasur Sub-station, **Asset-2:** 1 X500 MVA 400/230 kV ICT along with associated bays and equipment at Karaikudi Sub-station, **Asset-3:** 1 X500 MVA 400/230 kV ICT along with associated bays and equipment at Tirunelveli Sub-station, **Asset-4:** 1 X500 MVA 400/230 kV ICT along with associated bays and equipment at Pondicherry Sub-station, **Asset-5:** 1 X500



MVA 400/220 kV ICT along with bays and equipment at Kozhikode Sub-station under “Augmentation of transformation capacity in Southern Region” in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as “the 2014 Tariff Regulations”). The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. The instant assets were scheduled to be put into commercial operation 21.4.2019. The petitioner filed the petition on the basis of anticipated date of commercial operation. Later, vide affidavit dated 17.10.2018, has submitted the actual COD of the assets and the revised tariff forms as per the actual COD. The petitioner has also submitted the CEA certificate, RLDC certificate and the CMD certificate in support of COD of the instant assets. It is observed that all the assets were put into commercial operation prior to the scheduled COD in 2018 and there is no time over-run. The details of the anticipated COD and actual COD of the instant assets are as follows:-

Srl. No.	Asset	Anticipated DOCO	Actual DOCO
1	Asset-1	29.1.2018	31.3.2018
2	Asset-2	26.2.2018	2.4.2018
3	Asset-3	26.3.2018	31.3.2018
4	Asset-4	26.3.2018	22.6.2018
5	Asset-5	29.1.2018	3.4.2018

3. The details of the capital cost claimed by the petitioner are as follows:-



(₹ in lakh)

Asset	Apportioned approved cost	Expenditure Up to COD	Proposed expenditure		Estimated completion cost
			2018-19	2019-20	
Asset-1	3017.69	1480.25	645.49	170.00	2595.74
Asset-2	3380.73	1676.23	793.87	100.00	2516.10
Asset-3	2981.07	1353.58	641.99	200.93	2196.50
Asset-4	3620.47	1755.48	823.55	100.00	2679.03
Asset-5	3775.02	2044.14	852.07	130.00	3026.21

There is no cost over-run in case of the instant assets when compared to apportioned FR cost.

4. The matter was heard on 23.10.2018. The representative of the petitioner requested for grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

5. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.



6. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

7. After carrying out preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in paragraph 8 of this order.

8. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as under:-

A. Annual transmission charges claimed by the petitioner are as follows:-

Asset	(₹ in lakh)	
	2017-18 (pro-rata)	2018-19
Asset 1	0.99	426.42
Asset 2	0.00	458.21
Asset 3	0.93	405.02
Asset 4	0.00	375.51
Asset 5	0.00	526.97

B. Annual transmission charges allowed are given below:-

Asset	(₹ in lakh)	
	2017-18 (pro-rata)	2018-19
Asset 1	0.84	362.46
Asset 2	0.00	389.48
Asset 3	0.79	344.27
Asset 4	0.00	319.18
Asset 5	0.00	447.92



9. The tariff allowed in this order shall be applicable from the actual CODs of instant assets and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

10. The Commission directed the petitioner to submit the (a) year wise capitalization and discharge details of initial spare for the assets and (b) the reasons for early commissioning of the asset on affidavit with an advance copy to the beneficiaries by 12.11.2018.

11. The respondents are directed to file their reply by 20.11.2018 with an advance copy to the petitioner who shall file its rejoinder, if any by 30.11.2018. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

13. The next date of hearing will be intimated in due course of time.

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(P. K. Pujari)
Chairperson

